

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IBC NO. (IB)-128(PB)/2017

IN THE MATTER OF:

Ienergizer Service Pvt. Ltd.

.... Applicant

Vs.

Free Culture Apparels Pvt. Ltd. & Anr.

.... Respondents

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner

: Mr. Ankit Singal, Advocate

For the Respondent

: Mr. Naresh K. Daksh, Advocate

ORDER

In pursuance of last order, affidavit of service has been filed.

Learned Counsel for the respondent applies for some time to file reply.

Let the reply be filed on or before 30th June, 2017. The matter be posted for hearing on 3rd July, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)